

INSPECTION REPORT

Appeal No.06/2022

Eco Med Solutions

V/s

**Madhya Pradesh State Environment Impact
Assessment Authority (MPSEIAA) & Others.**

W.r.to order dated 27.09.2022

Date of Inspection: 14.09.2022

**REGIONAL OFFICE
M.P. POLLUTION CONTROL BOARD, JABALPUR**

Sub: Inspection report –M/s Krupa Wastages (Respondent No. 3) is located and operating at Village - Pindrai Khurd, Post- Kesla, Tehsil - Barghat, Distt.- Seoni (M.P.).

Ref: Hon' able NGT orders dated 27th September 2022 in the matter pertaining to Appeal no. 06/2022 – Eco Med Solutions Vs Madhya Pradesh State Environment Impact Assessment Authority (MPSEIAA) & Others.

Hon' able NGT in its order dated 27th September 2022 in the matter pertaining to Appeal. no. 06 / 2022, directed the M.P. Pollution Control Board to submit the reply and report with regard to the violation of siting criteria if any.

The inspection was carried out by the undersigned on 14th September 2022 and the report on the basis of observations and available information was submitted. Further, in this matter following findings with special reference to the siting criteria may please be noted–

Location criteria

As per the Guidelines of CPCB publish dated December 21, 2016 The location criteria for development of a CBWTF are as follows:

SN	Criteria	Status of the CBWTF M/s Krupa Wastages
(a)	A CBWTF shall preferably be developed in a notified industrial area without any requirement of buffer zone (or)	Not located in notified industrial area hence not applicable.
(b)	A CBWTF can be located at a place reasonably far away from notified residential and sensitive areas and should have a buffer distance of preferably 500 m so that it shall have minimal impact on these areas. In case of non-availability of such a land, the buffer zone distance from the notified residential area may be reduced to less than 500 m by SPCB/PCC without referring the matter to CPCB by prescribing additional control measures such as (i) adoption of best available technologies (BAT) by the proponent of CBWTF; (ii) prescribing stringent standards for operation of the CBWTF by the SPCB/PCC; (iii) adoption of zero liquid discharge by the CBWTF and (iv) in case of any complaints from the public, then CBWTF should prove that the facility is not causing any adverse impact on environment and habitation in the vicinity. If SPCB/PCC is not in a position to resolve the issue relating to buffer zone while selecting the site for	<ul style="list-style-type: none"> • CBWTF has been commissioned at the said location in 2005 i.e. prior to the publication of the above guidelines. • No notified residential / sensitive area could be observed within 500 meters from the CBWTF except a private middle school. • The school namely, Ideal Unity Public School is operating at about 252 meters from the unit, the same is reported to be established at this location in 2013. • CBWTF has obtained Environmental Clearance from MPSEIAA vide letter no. - EC22B057MP198453 Dated - 22/01/2022 for modernization and expansion of the existing facility in

	CBWTFs, in such a case, SPCBs/PCCs may refer the matter to CPCB.	<p>accordance to the BMW Rules 2016.</p> <ul style="list-style-type: none"> • Cognizance of the siting criteria including distance is being examined by MPSEIAA / MPSEAC while appraising the matter for prior EC. (Copy of the Minutes enclosed as Annexure-1,2) • MPPCB has accorded consents with essential conditions. (Copy of the Consent order enclosed as Annexure -3)
(c)	The CBWTF can also be developed as an integral part of the Hazardous Waste Treatment Storage and Disposal Facility (TSDF) subject to obtaining of necessary approvals from the authorities concerned including 'environmental clearance' as per Environmental Impact Assessment 2006 and further amendments notified under the Environment (Protection) Act, 1986, provided there is no CBWTF exist within 150 KM distance from the existing TSDF	Not applicable to this CBWTF.

From above it is clear that due cognizance of siting criteria has been taken by the MPSEIAA while granting the prior EC. Accordingly, the unit has adopted the best available technology (Dry technology based Incinerator with bag-filters etc. for control of air pollution and efficient ETP with zero discharge provisions to prevent water pollution). The detailed report of the inspection dated 27th September 2022 is enclosed as **Annexure – 4**.

The Report with annexures as above is placed for perusal and necessary action in the matter.

(Dr Avinash Chandra Karera)
Chief Chemist

राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण म.प्र. की 699वी बैठक दिनांक 29.12.2021
का कार्यवाही विवरण

राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण (SEIAA) मध्यप्रदेश की 699वी बैठक दिनांक 29.12.2021 को श्री अरूण कुमार भट्ट, अध्यक्ष, राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण की अध्यक्षता में एफको पर्यावरण परिसर, भोपाल में सम्पन्न हुई बैठक में निम्न सदस्य उपस्थित थे :-

1. श्री अनिल कुमार शर्मा, सदस्य, राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण।
2. श्री श्रीमन् शुक्ला, सदस्य सचिव, राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण।

बैठक के प्रारंभ में प्रभारी अधिकारी, सचिवालय, राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण द्वारा अध्यक्ष एवं सदस्यों का स्वागत किया गया।

क्र.	प्रकरण क्र.	श्रेणी	सेक एवं सिया बैठक दिनांक
1.	8729/2021	1(a)	531वी बैठक दिनांक 06.12.2021
2.	8599/2021	1(a)	531वी बैठक दिनांक 06.12.2021
3.	8796/2021	1(a)	532वी बैठक दिनांक 07.12.2021
4.	8802/2021	1(a)	532वी बैठक दिनांक 07.12.2021
5.	8819/2021	1(a)	532वी बैठक दिनांक 07.12.2021
6.	8822/2021	1(a)	532वी बैठक दिनांक 07.12.2021
7.	8820/2021	1(a)	532वी बैठक दिनांक 07.12.2021
8.	8824/2021	1(a)	532वी बैठक दिनांक 07.12.2021
9.	7674/2020	1(a)	533वी बैठक दिनांक 14.12.2021
10.	7673/2020	1(a)	533वी बैठक दिनांक 14.12.2021
11.	7697/2020	1(a)	533वी बैठक दिनांक 14.12.2021
12.	7698/2020	1(a)	533वी बैठक दिनांक 14.12.2021
13.	8828/2021	1(a)	533वी बैठक दिनांक 14.12.2021
14.	8829/2021	1(a)	533वी बैठक दिनांक 14.12.2021
15.	8837/2021	1(a)	533वी बैठक दिनांक 14.12.2021
16.	8851/2021	1(a)	533वी बैठक दिनांक 14.12.2021
17.	8827/2021	1(a)	533वी बैठक दिनांक 14.12.2021
18.	8831/2021	1(a)	533वी बैठक दिनांक 14.12.2021
19.	8838/2021	1(a)	533वी बैठक दिनांक 14.12.2021
20.	8848/2021	1(a)	533वी बैठक दिनांक 14.12.2021
21.	8770/2021	1(a)	533वी बैठक दिनांक 14.12.2021
22.	8650/2021	1(a)	533वी बैठक दिनांक 14.12.2021
23.	8853/2021	5(f)	535वी बैठक दिनांक 16.12.2021
24.	8631/2021	1(a)	536वी बैठक दिनांक 17.12.2021
25.	8031/2020	1(a)	534वी बैठक दिनांक 15.12.2021
26.	8510/2021	1(a)	534वी बैठक दिनांक 15.12.2021

(श्रीमन् शुक्ला)

(अनिल कुमार शर्मा)

(अरूण कुमार भट्ट)

राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण म.प्र. की 699वीं बैठक दिनांक 29.12.2021
का कार्यवाही विवरण

27.	8825/2021	1(a)	534वीं बैठक दिनांक 15.12.2021
28.	8835/2021	1(a)	534वीं बैठक दिनांक 15.12.2021
29.	8836/2021	1(a)	534वीं बैठक दिनांक 15.12.2021
30.	7817/2020	5(f)	534वीं बैठक दिनांक 15.12.2021
31.	8678/2021	8(a)	534वीं बैठक दिनांक 15.12.2021
32.	7545/2020	1(a)	535वीं बैठक दिनांक 16.12.2021
33.	7709/2020	7(da)	535वीं बैठक दिनांक 16.12.2021
34.	8733/2021	8(a)	535वीं बैठक दिनांक 16.12.2021
35.	8844/2021	1(a)	535वीं बैठक दिनांक 16.12.2021
36.	8797/2021	1(a)	535वीं बैठक दिनांक 16.12.2021
37.	8798/2021	1(a)	535वीं बैठक दिनांक 16.12.2021
38.	8842/2021	1(a)	535वीं बैठक दिनांक 16.12.2021
39.	8843/2021	1(a)	535वीं बैठक दिनांक 16.12.2021
40.	8839/2021	1(a)	535वीं बैठक दिनांक 16.12.2021
41.	8840/2021	1(a)	535वीं बैठक दिनांक 16.12.2021
42.	7834/2020	1(a)	536वीं बैठक दिनांक 17.12.2021
43.	7835/2020	1(a)	536वीं बैठक दिनांक 17.12.2021
44.	7522/2020	1(a)	536वीं बैठक दिनांक 17.12.2021
45.	8681/2021	1(a)	536वीं बैठक दिनांक 17.12.2021
46.	8674/2021	1(a)	536वीं बैठक दिनांक 17.12.2021
47.	8693/2021	1(a)	536वीं बैठक दिनांक 17.12.2021
48.	8692/2021	1(a)	536वीं बैठक दिनांक 17.12.2021
49.	8694/2021	1(a)	536वीं बैठक दिनांक 17.12.2021
50.	8691/2021	1(a)	536वीं बैठक दिनांक 17.12.2021
51.	8660/2021	1(a)	692वीं सिया बैठक दिनांक 24.11.2021
52.	8662/2021	1(a)	692वीं सिया बैठक दिनांक 24.11.2021
53.	8782/2021	1(a)	695वीं सिया बैठक दिनांक 09.12.2021

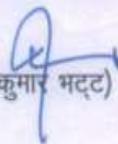
1. प्रकरण क्र. 8729/2021 : परियोजना प्रस्तावक श्री तनुज बोहरा आत्मज श्री पुखराज बोहरा, निवासी - जैन मंदिर रोड, किला, आष्टा, जिला सीहोर (म.प्र.) द्वारा पत्थर खदान (ओपनकास्ट सेमी मैकेनाइज्ड विधि), एरिया 2.00 हेक्टेयर, उत्पादन क्षमता 5001 घनमीटर प्रतिवर्ष, खसरा नम्बर 52/9, ग्राम अहमदपुर, तहसील आष्टा, जिला सीहोर (म.प्र.) की पूर्व पर्यावरणीय स्वीकृति के लिये आवेदन।

राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति (SEAC) की 531वीं बैठक दिनांक 06.12.2021 में उक्त प्रकरण में विशिष्ट एवं मानक शर्तों (परिशिष्ट-ए) सहित पर्यावरणीय स्वीकृति जारी किये जाने हेतु अनुशंसा की गई है।

राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण (SEIAA) द्वारा प्रकरण से संबंधित परियोजना प्रस्तावक/आरक्षणी/पर्यावरण सलाहकार द्वारा प्रस्तुत हस्ताक्षरित व अभिप्रमाणित दस्तवेजों के आधार


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(अनिल कुमार शर्मा)


(अरुण कुमार भट्ट)

रोड़दा, तहसील गंदवानी, जिला धार (म.प्र.) की पूर्व पर्यावरणीय स्वीकृति जारी किये जाने की अनुमति दी जाती है। म.प्र. खनिज साधन विभाग, भोपाल के पत्र क्रं. 3-15/2016/12/1 दिनांक 11.03.2019 के अनुसार उक्त खदान को 50 वर्ष की स्वीकृति प्रदान की गई है, अतः यह पूर्व पर्यावरणीय स्वीकृति (30 वर्ष) दिनांक 10.03.2049 तक वैध रहेगी।

33. Case No. – 7709/2020 : Prior Environment Clearance for Common Bio-Medical Waste Treatment Facility for treatment of 100 kg per hour Static Kiln based bio Medical Incineration Project at Village - Pindrai, Tehsil - Barghat, Dist. Seoni (MP) by M/s Krupa Wastages, A Common Bio-Medical Waste Treatment Facility, Shastri Ward, Near GayatriMandir, Anganwari No. 10, Dist. Seoni, MP – 480661 Email: pandeysumitqwl@gmail.com.

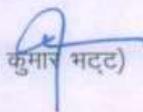
1. The project is proposed for establishing a new Common Bio Medical Waste Treatment Facility for treatment of 100 kg per hour rotary kiln based bio medical incineration project at Village - Pindrai, Tehsil - Barghat, Dist. Seoni (MP).
2. The site is located at geographical co-ordination Latitude Lat -22°4'0.58"N to Longitude 79°40'1.41"E.
3. PP submitted that it has already operating CBWT facility at same site i.e. Khasra No. 394, Village PindraiKhurd, Teh. Barghat, Dist. Seoni (M.P.) having capacity of 50 kg per hours, to meet out the requirement of guideline issued by CPCB, it is proposed to standby the old incinerator and 100 KG per hour Static Fixed Hearth Kiln type incinerator, based bio medical incineration project. The existing autoclave and shredder will be used in the new facility.
4. PP has obtained CTO from MPPCB dtd. 04.12.20 under water and Air act.
5. The Proposal was considered and recommended in 461st SEAC meeting dated 29.09.2020 Accordingly, SEIAA issued ToR vide no. 742/PS-MS/MPPCB/SEAC/(ToR/(461))/2020 dated 06.10.2020 and revised ToR has been issued vide no 1927/SEIAA/2021 dated 17.09. 2021
6. Proposed project of setting up of the Common Bio-medical Waste Treatment Facility for treatment of 100 kg per hour Static fixed Hearth kiln based bio medical incineration project, includes Incinerator, Autoclave, Shredder, Storage and Effluent Treatment Facility.. Following will be the capacity of the facility:

Sl. No.	Equipment	Number	Installed Capacity
1	Static Fixed Hearth Kiln	01	100 kg per hr
2	Autoclave	01	0.5 m ³
3	Shredder	01	50 kg per hour
4	Effluent Treatment Plant	01	5 KLD

7. The proposed project is for setting up of common bio-medical waste treatment facility and project falls under Category "B" Projects of activity 7 (da) as per EIA Notification dated 14th September, 2006 and its subsequent amendments dated 17th April 2015, under Bio- Medical Waste Treatment Facilities.


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8. There is no National park / Sanctuaries, Eco-sensitive areas, critically polluted areas and inter-State boundaries within 10 km of the proposed site hence general conditions are not attracted as per EIA Notification 2006 its amendments.
9. EIA report submitted by PP vide letter dtd. 29.11.21 and forwarded to SEAC through parivesh portal and accordingly the case was discussed in 535th meeting dtd. 16.12.21 and is recommended for grant of prior EC.
10. After the recommendation today the case scheduled in SEIAA meeting and after discussion in depth & it is noted that:-
 - i. Regarding land documents, PP has submitted KhasraPanchsal 2019-20 . As per the kharapanchsal the land ownership is the name of shri Deepak Jaiswal. PP has also submitted Partnership deed dtd. 23.10.2017 executed between M/s Krupa Wastages, through Partner Shri Sumeet Pandey , Shri Deepak Ramdeo Jaiswal, Shri Sumit and Shri Aditya Singh. The land use break-up of the unit is as follows:-

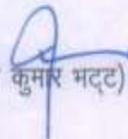
Land use Break-Up for proposed unit	
Particulars	Area (Sq. mt.)
Plant and Machineries	280
Office and administration	80
Waste storage area	300
Fuel storage area	10
Road	550
Green belt area	2100
Plant and Machineries	280
Office and administration	80
Total Land	6317 Sq.mt.

ii. Environmental Setting Within 10 Km. Radius & Criteria for selecting the site

S. No.	Particulars	Details
1	Co-ordinate	1. 22° 4'0.12"N- 79°39'59.78"E 3. 22° 4'2.35"N- 79°40'0.74"E 2. 22° 4'1.50"N- 79°40'3.32"E 4. 22° 3'59.34"N- 79°40'2.44"E
2	Height above mean sea level	560m MSL
3	Nearest Town	Seoni - 12.00 km
4	Nearest Railway Station	Seoni - 12.50 km
5	Nearest Airport	Nagpur - 120 km
6	Nearest Highway/Road	SH-39 - 0.75 km - SSW
7	Hills/Valley	None


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राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण म.प्र. की 699वी बैठक दिनांक 29.12.2021
का कार्यवाही विवरण

8	Ecological Sensitive Zone	None
9	Reserve Forest	Amagarh RF - 2.00 KM - SW Khursipar PF - 5.00 KM-SSW Raghadei PF - 6.25KM- NW Chhiriya PF - 5.00 KM - W Bawali PF-7.00 KM-S Kariapahar RF- 7.75 KM- NW
10	Nearest Village	PindaraiKhurd-0.40 km - E
11	Nearest River/ Nalla	GadamNalla - 2.00km- SW KundamNalla- 7.75km- NE Village Pond- 1.25km- NW BarkundaNalla - 4.25km- NW Kuban Nalla 4.00km- NNE Bori Tank- 2.50km- SE Village pond - 0.75km- SE Chchiband Tank - 3.25km- NW DoganNalla - 2.50km- E

- iii. As per the guideline, A CBWTF located within the respective State/UT shall be allowed to cater healthcare units situated at a radial distance of 75 KM. However, in a coverage area where 10,000 beds are not available within a radial distance of 75 KM, existing CBWTF in the locality (located within the respective State/UT) may be allowed to cater the healthcare units situated up to 150 KM radius w.r.to its location provided the Bio-Medical waste generated is collected, treated and disposed of within 48 hours as Stipulated under the BMWM Rules.

iv. **Gap and Root Description:**

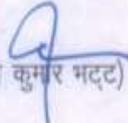
No common biomedical waste treatment facility is operating in the nearby areas of 75 km.

Total no. of bed covered (existing)-		
S.No.	District	No. of bed (approx)
1	Seoni	800
2	Balaghat	1050
3	Mandla	750
4	Chhindwara	1500
5	Dindori	350
	Total	4450

Total no. of bed covered (proposed)-		
S. No.	District	No. of bed (approx)
1	Seoni	800
2	Balaghat	1050
3	Mandla	750
4	Chhindwara	1500
5	Dindori	350
6	Jabalpur	4200
7	Narsingpur	1200


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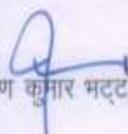
राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण म.प्र. की 699वीं बैठक दिनांक 29.12.2021
का कार्यवाही विवरण

8	Betul	800
	Total	10650

- v. Public hearing conducted on 23.09.21 at village Pindrai, Tehsil - Barghat, Dist. Seoni near to the project premises under the chairmanship of the ADM District Seoni. The issues regarding pollution, employment, cleanliness and plantation, increasing the stack height of chimneys were raised during public hearing and addressed by project proponent.
- vi. The total water requirement for the proposed facility is 05 KLD which will be met from water tankers.
- vii. The main wastewater generation sources in the proposed project are cleaning of the floors and pavements of the facility and vehicles, vehicle wash area, etc will be treated in ETP of 5KLD capacity. The domestic waste water will be treated in septic tank followed by soak pit.
- Treatment plant of 5 KLD shall be installed for treatment of waste water. The treated effluent shall be utilized for green belt development, toilet flushing and ash quenching. Hence no effluent discharge will take place.
 - Web based camera shall be installed to monitor the ZLD condition.
 - A drain along the boundary wall shall be made, and shall be connected to settling tank to protect the flow of contaminant towards nearby land
 - RCC dyke/platform should be constructed for storage of chemicals and oil drums to avoid spillage.
- viii. Following are the measures proposed for storm water management:
- Run-off from upstream areas will be diverted to proposed settling tank within the premises through drains.
 - The run-off generation will be minimized by diverting run-off from areas external to the plant to storm water discharge points;
 - A drain along the boundary wall shall be made, and shall be connected to settling tank to protect the flow of contaminant towards nearby land
 - Run-off from area external to process areas of the plant will be contained within a storage system.
 - Regular inspection and cleaning of storm water drains.
 - Conducting routine inspections to ensure cleanliness.
 - Preparation of spill response plans, particularly for fuel and oil storage areas.
- ix. Solid wastes shall be generated in the form of Incineration ash from Incinerator, ETP sludge from ETP process and used oil from the plant utility. Following steps shall be taken;


(श्रीमन् शुक्ला)

(अनिल कुमार शर्मा)


(अरुण कुमार मडट)

राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण म.प्र. की 699वी बैठक दिनांक 29.12.2021
का कार्यवाही विवरण

- Incineration ash from incinerator and ETP sludge will be sent to authorized TSDF site
- Used oil will be properly stored and it will be re-used as lubricants in the machineries within the premises only.
- Record of solid waste generation and disposal shall be maintained.
- All Necessary precaution shall be taken during handling, loading and unloading of solid waste.

Sr No	NameOf The Waste	Approximate Quantity (Tonnes/Year)	Waste Generating Point	ModeOf Handling& Transport
1.	Used oil	50 Lit/Yr.	FromDG Sets, Pumps, etc	It will be re-usedas lubricants in the machineries within the premisesonly
2.	Incineration Ash	70 MT/Year	Incineration of BiomedicalWaste	Authorized TSDF
3.	ETPSludge	2MT/Year	Effluenttreatment plant	Authorized TSDF

- Power requirement will be sourced from existing line of Madhya Pradesh State Electricity Board (MPSEB). In case of power failure, D.G. set will be used.
- Air emission from flue gases from incinerator due to combustion of biomedical waste, SO₂/NO₂ due to vehicular emissions, During Loading, Unloading and cleaning/sweeping activities, during transportation, Handling & Treatment of Biomedical waste. For control of air emission Incinerator will be provided with a stack height meeting MOEFCC Guidelines (wet scrubber/absorption etc.) Water sprinkling during loading & unloading activities, Development of thick plantation along railway siding Internal roads will be concreted / asphalted to reduce dust emissions, Proper parameters (air & temperature) to be maintained during combustion, to reduce the flue gases formation.
- The 2100 sq.mts (1000 numbers of trees) of total area shall be provided for greer belt development by planting Neem, Karanj, Champa, Mango KhamerPutranJeeva, Moleshree, Amaltash, Arjun, Achar, Ficus, Satparni SitaAshoka Tree , Mehandi, Rat Rani, Kachnar etc. and other local species.
- PP has proposed of Rs 15 Lacs under CER budget with following activites:-

Commitment towards public hearing Issue in terms of Physical Target		
SN	Plan	Activity

राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण म.प्र. की 699वी बैठक दिनांक 29.12.2021 का कार्यवाही विवरण

1	Provision of bore well	Provision of bore well at 02 number (One at Primary School and One at Aganwadi) in village PindaraiKhurd in consultation of Gram Panchayat (Rs 1 Lac)
2	Plantation village	In Plantation by unit in village PindaraiKhurd with 2000 no of Trees (Rs 250 /- per plant) Rs 5 Lacs
3	Infrastructure facility	Construction of one room (10feet X 15feet) with essential facility at nearby primary school at PindaraiKhurd (Rs 5 Lac)
4	Misc	Contribution in terms of tents, lights, food etc during religious ceremony/programme at villages and provision of utensils, Chairs for religious function Rs 4 Lac

xiv. The proposed project cost is Rs. 1.86 Cr.

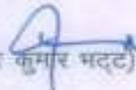
PP submission was found adequate and satisfactory and thus the authority decided to accept the recommendations of 535th SEAC meeting dtd. 16.12.21 and accord Prior Environment Clearance for proposed Common Bio MedicalWasteTreatmentFacilityfor treatment of 100 kg per hour Static Kiln based bio Medical Incineration Project at Village - Pindrai, Tehsil - Barghat, Dist. Seoni (MP) by M/s Krupa Wastages, A Common Bio-Medical Waste Treatment Facility, Shastri Ward, Near GayatriMandir, Anganwari No. 10, Dist. Seoni, MP – 480661subject to following Specific Conditions as recommended by SEIAA its meetings.

1. The entire demand of fresh water should be met through licensed tanker and there should be no extraction of ground water.
2. This EC will be subject to the location criteria to be decided by the MPPCB specially the proximity to the human settlement.
3. PP will take prior permission of MPPCB for establishing CBWTF at the site in reference to revised guideline of CPCB-2016 for CBWTF before installation.
4. PP should install adequate ETP for treatment and disposal of effluent and Zero discharge should be maintained.
5. Process effluent/any waste water should not be allowed to mix with storm water.
6. Guidelines of CPCB/MPPCB for Bio-Medical Waste Common Hazardous Wastes Incinerators shall be followed.
7. No landfill site is allowed within the CBWTF site.
8. Ecosorb (organic and biodegradable chemical) and alumina will be used around odor generation areas at regular intervals for dilution of odorant by odor counteraction or neutralize.
9. PP will ensure to use only non chlorinated bags for handling and storing bio medical waste. In any case, PP is not allowed to use poly and plastic bags.

10. All safety measures will be strictly followed by workers for handling of Bio medical waste bags during storage and feeding at incinerator to prevent health hazards.
11. Incinerator should be properly interlocked with venture scrubber to control air pollution.
12. Incinerated ash and ETP sludge shall be disposed at approved TSDf and MoU made in this regard should be done prior to the commencement.
13. Color coding for handling waste be strictly followed as per BMW Rules 2016.
14. PP should ensure the rain water harvesting by providing of recharging pits. In addition, PP should provide recharging trenches. The base of the trenches should be Kachha with pebbles.
15. PP will install continuous online monitoring system to monitor the emissions from the stack. Periodical air quality monitoring in and around the site shall be carried out. The parameters shall include Dioxin and furan.
16. Proper Parking facility should be provided for employees & transport used for collection & disposal of waste materials.
17. Necessary provision shall be made for firefighting facilities within the complex.
18. PP should carryout periodical air quality monitoring in and around the site including VOC, HC.
19. PP shall ensure to conduct quarterly health check up of workers working in the plant.
20. PP will construct garland drain of appropriate size and settling tank with stone pitching all around the plant premises.
21. PP should develop 5 m green belt all along the periphery of the species that are significant and used for the pollution abatement. Besides this, PP will explore the possibility to develop dense green belt by planting thick foliage trees.
22. Incineration plants shall be operated (combustion chambers) with such temperature, retention time and turbulence, so as to achieve Total Organic Carbon (TOC) content in the slag and bottom ashes less than 3%, or their loss on ignition is less than 5% of the dry weight of the material.
23. The proponent should ensure that the project fulfills all the provisions of Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 including collection and transportation design etc and also guidelines for Common Hazardous Waste Incineration - 2005, issued by CPCB.
24. The Leachate from the facility shall be collected and treated to meet the prescribed standards before disposal.
25. PP should ensure installation of photovoltaic cells (solar energy) for lighting in common areas, LED light fixtures, and other energy efficient plant machineries and equipments.


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(अनिल कुमार शर्मा)


(अरुण कुमार भट्ट)

26. The containers should be covered during transportation in order to prevent exposure of public to odors and contamination.
27. PP should have two storage rooms separately for treated and untreated waste.
28. PP should ensure the traffic movement plan, parking facilities and road width.
29. PP should develop green belt at least minimum of 33% in plant premises as per CPCB guidelines with native species/Pollution absorbing species.

	village i.e. school, aganwadi center,	and Aganwadi center, Dhanora with facility of water. water will be provided from mine pit through pipeline at village Rs 2,00,000 each (Total 4,00,000)
	Public hearing issue	
	Provision of two hand pumps in village	Two hand pumps shall be commissioned as soon as mine will be operative. (Rs 50000)
	Provision of RO plant in School	Provision of Rs 25000/- is made for the facilitating RO at school as soon as mines will be operative
	Provision of sport facility and infrastructure facility at School	Provision of sport facility computer, slides, other play tools and chairs, (Rs Rs 5.25 Lacs)
	Free Medical camp	Twice in year for village Jeerabad and Dhanora (Rs 3 Lacs)
	Total Budget	10.00 lakh

24. The environment policy of the company should be framed as per MoEF&CC guidelines and same should be implemented through monitoring cell. In case the allocated EMP budget for mitigative measures to control the pollution is not utilized fully, the reason of under utilization of budgetary provisions for EMP should be addressed in annual return.
25. A separate bank account should be maintained for all the expenses made in the EMP activities by PP for financial accountability and these details should be provided in Annual Environmental Statement.

2. Case No. – 7709/2020 M/s Krupa Wastages, A Common Bio-Medical Waste Treatment Facility, Shastri Ward, Near Gayatri Mandir, Anganwari No. 10, Dist. Seoni, MP – 480661 Prior Environment Clearance for Common Bio-Medical Waste Treatment Facility for treatment of 100 kg per hour Static Kiln based bio Medical Incineration Project at Village - Pindrai, Tehsil - Barghat, Dist. Seoni (MP).EIA Consultant: M/s. Vision Tech , Bhuvneshwar, Orissa.

This is case of Prior Environment Clearance for Common Bio-Medical Waste Treatment Facility for treatment of 100 kg per hour rotary kiln based bio medical incineration project at Village - Pindrai, Tehsil - Barghat, Dist. Seoni (MP).

The case was presented by the PP and their consultant in the 461st SEAC meeting dated 29-09-20 wherein PP submitted that it has already operating CBWT facility at same site i.e. Khasra No. 394, Village Pindrai Khurd, Teh. Barghat, Dist. Seoni (M.P.) having

capacity of 50 kg per hours, to meet out the requirement of guideline issued by CPCB, it is proposed to standby the old incinerator and 100 KG per hour Fixed Hearth Kiln type incinerator, based bio medical incineration project . The existing autoclave and shredder will be used in the new facility.

Earlier this case was scheduled for presentation and discussion in 461st 29/9/20 SEAC meeting and 505th SEAC meeting dated 24/07/2021 wherein amendment ToR was recommended. PP has submitted the EIA report forwarded through SEIAA on-line and the same was scheduled in the agenda.

The EIA was presented by Shri P. K. Ranjan, Env. Consultant from M/s.Vision Tech , Bhuvneshwar, Orissa and their representatives on behalf of PP , during presentation PP has submitted that this proposed project CBWTF is a modification of existing facility. Which is ZLD based. Following are salient features of the project details:

- M/s Krupa Wastage has already operating CBWT facility at same site i.e. Khasara No. 394, Village Pindrai khurd, Teh. Barghat, Dist. Seoni (M.P.) having capacity of 50 kg per hours. To meet out the requirement of guideline issued by CPCB, it is proposed to standby the old incinerator and 100 KG Static Fixed Hearth Kiln type incinerator will be installed. The existing autoclave and shredder will be used in the new facility.
- A Common Bio-medical Waste Treatment Facility (CBWTF) is a set up where bio-medical waste, generated from a number of healthcare units, is suitably treated to reduce adverse effects that this waste may pose. The treated waste may finally be sent for disposal in a secured landfill or for recycling purposes.
- The Proposal was considered and recommended in 461st SEAC meeting dated 29.09.2020 Accordingly, SEIAA issued ToR vide no. 742/PS-MS/MPPCB/SEAC/ToR/(461))/2020 dated 06.10.2020 and revised ToR has been issued vide no 1927/SEIAA/2021 dated 17.092021
- Proposed project of setting up of the Common Bio-medical Waste Treatment Facility for treatment of 100 kg per hour Static fixed Hearth kiln based bio medical incineration project , includes Incinerator, Autoclave, Shredder, Storage and Effluent Treatment Facility.. Following will be the capacity of the facility:

Project at a Glance:

Sl. No.	Equipment	Number	Installed Capacity
1	Static Fixed Hearth Kiln	01	100 kg per hr

2	Autoclave	01	0.5 m ³
3	Shredder	01	50 kg per hour
4	Effluent Treatment Plant	01	5 KLD

Sr. No.	Particulate	Description
1.	Name of the proponent with Address	Krupa Wastages
2	Project capacity	100 kg
3	Khasara No. & Location of the project	Khasara No. 394, Village Pindrai khurd, Teh. Barghat, Dist. Seoni (M.P.)
4	Geographic Location	Lat -22°40'58"N Long-79°40'1.41"E
5	Operation days	365 days
6	Fresh water Requirement	5 KLD
7	Source of water	Tanker supply
8	Electricity Load and Source	35 KWA
9	DG	20 KWA
10	Existing Man-power	30
11	Total project cost	1.86 Cr.
12	Land acquired	6317 Sqm
13	Land required for proposed plant	465 Sqm
14	Proposed area for plantation	428 Sqm
15	Existing area of plantation	1672 Sqm
16	Man-power (after capacity expansion)	50
17	Capital Cost for Environmental measures (proposed)	75.45 Lakhs
18	Recurring cost for environmental measures (Proposed)	4.90 lakhs

Land Use of the Site

Land use Break-Up for proposed unit	
Particulars	Area (Sq. mt.)
Plant and Machineries	280
Office and administration	80
Waste storage area	300
Fuel storage area	10

Road	550
Green belt area	2100
Plant and Machineries	280
Office and administration	80
Total Land	6317 Sq.mt.

Water Balance for proposed project

Water Balance for proposed unit		
Heads	Water Consumption	Waste Water Generation
Unit	Proposed	Proposed
Incineration	1200 ltr	400 ltr
Floor washing	800 ltr	680 ltr
Vehicle washing	1000 ltr	900 ltr
Steam Generation	100 ltr	Nil
Green Belt	500 ltr	Nil
Others	1400 ltr	1300 ltr
Total	5000 ltr	3280 ltr

Waste Management

Solid wastes shall be generated in the form of Incineration ash from Incinerator, ETP sludge from ETP process and used oil from the plant utility. Following steps shall be taken;

- Incineration ash from incinerator will be disposed to the nearest authorized TSDF site.
- Incineration ash and ETP sludge will be sent to authorized TSDF site
- Used oil will be properly stored and it will be re-used as lubricants in the machineries within the premises only.
- Record of solid waste generation and disposal shall be maintained.
- All Necessary precaution shall be taken during handling, loading and unloading of solid waste.

Sr No	Name Of The Waste	Approximate Quantity (Tonnes/Year)	Waste Generating Point	Mode Of Handling & Transport
1.	Used oil	50 Lit/Yr.	From DG Sets, Pumps, etc.	It will be re-used as lubricants in the machineries within the premises only

2.	Incineration Ash	70 MT/Year	Incineration of Biomedical Waste	Authorized TSDF
3.	ETP Sludge	2 MT/Year	Effluent treatment plant	Authorized TSDF

Gap and Root Description:

No common biomedical waste treatment facility is operating in the nearby areas of 75 km.

Total no. of bed covered (existing)-		
S.No.	District	No. of bed (approx)
1	Seoni	800
2	Balaghat	1050
3	Mandla	750
4	Chhindwara	1500
5	Dindori	350
	Total	4450

Total no. of bed covered (proposed)-		
S. No.	District	No. of bed (approx)
1	Seoni	800
2	Balaghat	1050
3	Mandla	750
4	Chhindwara	1500
5	Dindori	350
6	Jabalpur	4200
7	Narsingpur	1200
8	Betul	800
	Total	10650

After presentation and discussion PP was asked to submit following revised details:

- 1) Revised plantation of minimum 1000 plants as suggested by committee with proposal for development of fountain.
- 2) Proposal of additional plantation and proper budgetary provision in the EMP.

- 3) Revised CER, add proposal of bore well with recharge provision and distribution of fruit bearing plants in the school & in the village.

PP vide letter dated 16.12.2021 submitted reply of the above query. The query reply was presented by the PP and after deliberations, the submissions and presentation made by the PP were found to be satisfactory and acceptable hence the case was recommended for grant of Prior Environment Clearance for Common Bio Medical Waste Treatment Facility through 100 Kg per hour with Dry Scrubbing System and Ceramic Filters based medical incineration project Land Area- (6317 sq mtrs) At Khasara No 394 Village- PindraiKhurd Tehsil Barghat Dist Seoni (M.P.) of M/s Krupa Wastages Seoni (MP) under 7(da) for Common Biomedical Waste Treatment, Storage and Disposal Facilities, with following treatment capacity subject to the following special conditions with following:

Sl. No.	Equipment	Number	Installed Capacity
1	Static Fixed Hearth Kiln	01	100 kg per hr
2	Autoclave	01	0.5 m ³
3	Shredder	01	50 kg per hour
4	Effluent Treatment Plant	01	5 KLD

I. Statutory Compliance:

- i. The project proponent shall obtain Consent to Establish/Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/Committee.
- ii. Transportation and handling of Bio-medical Wastes shall be as per the Biomedical Wastes (Management and Handling) Rules, 2016 including the section 129 to 137 of Central Motor Vehicle Rules, 1989.
- iii. Project shall fulfill all the provisions of hazardous Wastes (Management, handling and Transboundary Movement) Rules, 2016 including collection and transportation design etc and also guidelines for Common Hazardous Waste Incineration – 2005, issued by CPCB Guidelines of CPCB/MPPCB for Bio-medical Waste Common Hazardous Wastes incinerations shall be followed.
- iv. Project shall fulfill shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water/from the competent authority concerned in case of drawl of surface water required for the project.
- v. All other statutory clearances such as the approvals for storage of diesel from Chief Controlled of Explosive, Fire Department Civil Aviation Department shall be

obtained, as applicable by project proponent from the respective competent authorities.

II. Air quality monitoring and preservation

- i. The project proponent shall install emission monitoring system including Dioxin and furans to monitor stack emission with respect to standards prescribed in Environment in Environment (Protection) Rules, 1986 and connected to SPCB and CPCB online servers and calibrate these systems from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. Periodical air quality monitoring in and around the site including VOC, HC shall be carried out.
- iii. Incineration plant shall be operated (combustion chambers) with temperature, retention time and turbulence, so as to achieve Total Organic Carbon (TOC) consent in the slag and bottom ashes less than 3% or their loss on ignition is less than 5% of the dry weight of the materials.
- iv. Adequate air pollution control system should be provided with the incinerator to arrest the gaseous emission with stack of adequate height (Minimum 30 meters) to control particulate emission.
- v. Appropriate Air Pollution Control (APC) system shall be provided for fugitive dust from all vulnerable sources, so as to comply prescribed standards. All necessary air pollution Control devises (quenching, venturi scrubber, mist eliminatory) should be provided for compliance of emission standards.
- vi. Masking agents should be used for odour standards.

III. Water quality monitoring and preservation

- i. The project proponent shall install effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules, 1986 through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. Waste water generated from the facility shall be treated in the ETP and The water after primary treatment shall be sent to CETP for further treatment and record shall be maintained. The water quality of treated effluent shall meet the norms prescribed by State Pollution Control Board. Zero liquid discharge shall be maintained.
- iii. Process effluent /any waste water should not be allowed to mix with storm water.
- iv. Total fresh water use shall not exceed the proposed requirement (5 KLD) as provided in the project details. Prior permission from competent authority shall be obtained for use of fresh water.

- v. Zero discharge treatment system shall be provided. No soil contamination is anticipated from the proposed project as the land fill facility will have liner system to arrest any contamination.
- vi. Web based camera shall be installed to monitor the ZLD condition.
- vii. The leachate, if any, from the facility shall be collected and treated to meet the prescribed standards before disposal.
- viii. A drain along the boundary wall shall be made, and shall be connected to settling tank to protect the flow of contaminant towards nearby land
- ix. Run-off from upstream areas will be diverted to settling tank (5mLX5mWX5D) within the premises through drains.
- x. The run-off generation will be minimized by diverting run-off from areas external to the plant to storm water discharge points;

IV. Noise monitoring and prevention

- i. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.
- ii. The sources of noise generation will Incinerator, pumps, Compressors, etc. All machinery has been manufactured as per OSHA/MoEF guidelines. Earplugs have been provided to workers working in noise prone area.
- iii. Ambient noise levels is in accordance with MoEF notification dated 14-02-2000 i.e. noise levels will be < 75 dB (A) during daytime and < 70 dB (A) during night time. No additional increase is expected.

V. Energy Conservation measures

- i. Provide solar power generation roof tops of building, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly.
- ii. Provide LED lights in their offices and residential areas.
- iii. Power will be required about 35 KVA which have been sourced through Madhya Pradesh Vidyut Vitaran Company Ltd.

VI. Waste management

- i. Incinerated ash and other shredded or Autoclaved waste shall be disposed at approved TSDF and MoU made in this regard shall be submitted to the SPCB prior to the Commencement.
- ii. The solid wastes shall be segregated as per the norms of the solid Waste Management Rules, 2016.

- iii. Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Rules, 2016.
- iv. No landfill site is allowed within the CBWTF site.
- v. Regular monitoring and analysis of village Pond flowing nearby and nearby pond shall be carried out
- vi. RCC dyke/platform should be constructed for storage of chemicals and oil drums to avoid spillage.
- vii. The project proponent shall not store the Hazardous Wastes more than the quantity that has been permitted by the CPCB/SPCB and disposed them as per condition of the authorization

VII. Green Belt

- i. Green belt shall be developed in area as provided in project details, with native tree green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant.
- ii. The 2100 sq.mts (1000 numbers of trees) of total area shall be provided for green belt development as per the details provided in the project document. 5 m wide greenbelt will be developed all around the plant.

IX. EMP & Corporate Environment Responsibility

- i. The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to during into focus any infringements/ deviation/ violation of the environmental/ forest/ wildlife norms/condition. The company shall have defined system of reporting infringements/ deviation/ violation of the environmental/ forest/ wildlife norms/ conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF & CC as a part of six monthly reports.
- ii. In the EMP PP have proposed Rs. 75.45 lakh as capital cost and 4.90 lakh/year for recurring expenses.
- iii. PP shall provide budget of Rs 15 Lacs under CER budget and shall be incurred as per the proposal given below.

Commitment towards public hearing Issue in terms of Physical Target		
SN	Plan	Activity
1	Provision of bore well	Provision of bore well at 02 number (One at Primary School and One at Aganwadi) in village Pindarai Khurd in consultation of Gram Panchayat (Rs 1

		Lac)
2	Plantation In village	Plantation by unit in village Pindarai Khurd with 2000 no of Trees (Rs 250 /- per plant) Rs 5 Lacs
3	Infrastructure facility	Construction of one room (10feet X 15feet) with essential facility at nearby primary school at Pindarai Khurd (Rs 5 Lac)
4	Misc	Contribution in terms of tents, lights, food etc during religious ceremony/programme at villages and provision of utensils, Chairs for regilious function Rs 4 Lac
Indicative Budget : Rs 15 Lacs for above activity		

- iv. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
- v. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Officer along with the six monthly Compliance Report.
- vi. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.

X. Miscellaneous

- i. The project authorities must strictly adhere to the stipulation made by the State Pollution Control Board and the State Government.
- ii. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- iii. No further expansion of modification in the plant shall be carried out within prior approval of the Ministry of Environment Forests and Climate Change (MoEF & CC).
 - i. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules any other orders passed by the Hon'ble Supreme Court of India/ High Courts/NGT any other Court of Law relating to the subject matter.



Consent Order

Annexure -3

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

RED-SMALL

CTE-Expansion

CONSENT NO: ***

PCB ID: 115425

Outward No:101857,18/01/2021

Consent No:CTE-52840

To,

The Occupier,
M/s. Krupa wastages,
Pindrai Khurd, Post- Kesla,
A-116 Emerald park city, Bagesvaniya Bhopal,
City : Pindrai Khurd,
Dist : Seoni, Tal : Barghat (MP) - 480667

Subject: Grant of Consent to Establish - Expansion under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your Consent to Establish- Expansion Application Receipt No. 1044525 Dt. 28/12/2020 and last communication received on Dt. 07/01/2021

Without prejudice to the powers of this Board under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants Consent to Establish – Expansion valid upto **31/12/2025** for setting up of an CBWTF Unit/activities (Incinerator-100 Kg/hr) at Pindrai Khurd, Post- Kesla, Dist : Seoni, Tal : Barghat (MP) - 480667

SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. Location:** Pindrai Khurd, Post- Kesla, Dist : Seoni, Tal : Barghat (MP) - 480667
- b. The capital investment :** Rs. 1.00 Crore
- c. Product & Production Capacity:**

COMMON BIO-MEDICAL WASTE TREATMENT FACILITY		
EQUIPMENTS	Installed Capacity	Applied Capacity for Expansion
INCINERATOR – 1 Nos	50 Kg/Hour	100 Kg/Hour
AUTOCLAVE – 1 Nos	100 Lts/Cycle	200 Lts/Cycle
SHREDDER – 1 Nos	50 Kg/Hour	50 Kg/Hour

Note:- 1. For any change in above CBWTF shall obtain fresh consent from the board.

2. This consent is issued under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981. It doesn't absolve Project Proponent of its responsibilities under EIA Notification 2006.

The consent (for operation) as required shall be granted to your CBWTF after fulfillment of all the conditions mentioned below. For this purpose you shall have to make an application to this Board in the prescribed proforma at least two months before the expected date of commissioning of your CBWTF. The applicant shall not operate the unit without obtaining consent for operation from the Board and shall not bring in to use any out let for the discharge of effluent and gaseous emission.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions



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TPAV # 05U7LR492W

ACHYUT ANAND MISHRA
Member Secretary



CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent generation shall **not exceed 0.800 KL/day**, and the daily quantity of sewage generation shall **not exceed 1.200 KL/day**.

2. Trade Effluent Treatment:-

The applicant shall provide and operate effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD ₃ Days 27 °C	Not exceed	30 mg/l.	Bioassay	90 % survival of fish after 96 hour in 100% effluent.	
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. **Sewage Treatment :-** The applicant shall provide and operate sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	6.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₃ Days 27°C	Not exceed	30 mg/l.
COD	Not exceed	50 mg/l.
Oil and grease	Not exceed	10 mg/l.
Fecal Coliform (FC) MPN/100ml	Not exceed	1000

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 2.500	WWG : 2.000	Water Source
1	Domestic Purpose	1.500	1.200	Borewell
2	Floor / Utensils Washing	1.000	0.800	Borewell

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvment/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of CBWTF premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The CBWTF shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York, U.S.A. shall be used.



iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

11. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

12. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relive the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

14. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

16. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of Bypass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except:

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

18. CBWTF management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:-



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide and operate air pollution control system consisting of control equipments and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Stack height (mtrs)	Fuel	Control equipment to be installed	P.M, HCl, NO ₂ , Hg (mg/Nm ³), Dioxin & Furons (ngTEQ/ Nm ³)
D.G. Sets	35 KVA	5	Diesel-10 Ltrs./Hr.	Acoustic Enclosure.	As per MoEF&CC & CPCB notification
Incinerator	100 Kg/hr.	30	Diesel	Scrubber	50, 50,400,0.05, 0.1

2. Ambient air quality at the boundary of the CBWTF/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
- Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 µg/m³
- Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m³
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³

3. CBWTF shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. CBWTF shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.

5. CBWTF shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

7. CBWTF shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

9. CBWTF shall take effective steps for extensive tree plantation of the local tree species within or around the CBWTF premises for general improvement of environmental conditions.

Additional Air condition:-

- CBWTF shall write its name on each stack.
- The CBWTF management should make the adequate arrangement for odour nuisance from the facility.
- The CBWTF shall provide cyclone dust collector, cooling chamber, bag filter, followed by scrubber.



GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the CBWTF premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny bags etc	Maintain proper record	Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- To sample at reasonable times any discharge or pollutants.

3. This consent is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. CBWTF shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month

6. This consent is granted in respect of Water pollution control Act 1974 and Air Pollution Control act, 1981 does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorization.

9. The CBWTF shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The CBWTF shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. CBWTF shall obtain membership of Emergency Response Center of the Board if needed.

11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following:

- Violation of any terms and conditions of this Consent.
- Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
- A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the CBWTF.

Additional condition:-

Consent No:CTE-52840



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

1. Project Proponent shall obtain Environmental Clearance under EIA Notification 2006 for this project. No constructional/developmental activity shall be done at proposed site before obtaining Environmental Clearance.
2. Infrastructure for monitoring of new standards which include Dioxins & furans development of laboratory, skilled man power shall be explored by the unit.
3. CBWTF shall ensure to comply with the emission standards for treatment & disposal of BMW prescribed under schedule -II of the BMWM Rules 2016 for retention time in secondary chamber & dioxins & furans by all the existing BMW incinerator operators.
4. CBWTF shall ensure installation of continuous emission monitoring system by the bio medical waste treatment facility operators for the parameters as stipulated by the in BMWM Rules, 2016.
5. CBWTF shall install "Outdoor HD Industrial grade IP (Internet Protocol) cameras with Pan-Tilt-Zoom (PTZ) feature, minimum focal length 5X with night vision facility and tamper proof mechanism" at suitable locations to display all emission sources and effluent discharge points and connect the same with Environment Surveillance Centre, M.P. Pollution Control Board Bhopal for remote surveillance on or before consent to operate.
6. The occupier or an operator of a common bio-medical waste treatment facility shall be liable for all the damage caused to the environment or the public due to improper handling of bio-medical wastes.
7. The occupier or operator of common bio-medical waste treatment facility shall be liable for action under section 5 and 15 of the Act, in case any violation.
8. **Stack Height:** Minimum stack height shall be 30 meters above the ground and shall be attached with the necessary monitoring facilities as per requirement of monitoring of generation parameters as notified under the Environment (Protection) Act, 1986 and in accordance with the Central Pollution Control Board guidelines of emission regulation Part-II.
9. The authorized person shall ensure that the treated effluent shall conform to the standards prescribed in Schedule - II of rules and submit report to Board quarter yearly basis. The occupier of the facility shall fully utilize the treated effluent within their premises for plantation purposes, etc.
10. A separate log book for the operation and maintenance of the incinerator, autoclave, shreeder & ETP shall be kept and shall be made available for inspection any time. The occupier of CBWTF shall also carry out validation test of autoclave.
11. The occupier of C.B.W.T.F. shall carry out stack emission test of incinerator, incinerator ash test, validation test of autoclave and applicable parameters of effluent being discharged from the ETP in quarter yearly from the approved laboratory and submit the quarter yearly report to the Board.
12. The authorized person shall maintain categories wise records of Bio-Medical Waste received, treated & disposed at CBWTF as per Schedule-I of the Bio-Medical Waste Management Rules, 2016 and should submit the annual return in Form-IV by 30th of June every year as per the rule 13 to the Head office and Regional office of the Board.
13. The authorized person shall obtain membership of TSDF for disposal of incineration ash safely as per guidelines of CPCB.
14. The C.B.W.T.F. operator shall display of authorization, treatment, annual report etc. on its website.
15. The prescribed authority may after giving reasonable opportunity of hearing refuse to grant authorization and reserve all the rights to amend/cancel/revoke the condition of this authorization in part or whole as and when deemed necessary.

Consent as required under the Water (Prevention & Control of Pollution) Act, 1974 is granted to your project subject to fulfillment of all the conditions mentioned above. The Project Proponent shall submit an application to this Board through XGN for obtaining the Consent for Operation before two months of the commencement of production. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board

ACHYUT ANAND MISHRA
(Member Secretary)



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TPAV # 05U7LR492W

Consent No:CTE-52840

**REGIONAL OFFICE
M.P. POLLUTION CONTROL BOARD, JABALPUR**

Sub: Inspection report – M/s Krupa Wastages M/s Krupa Wastages (Respondent No. 3) is located and operating at Village - Pindrai Khurd, Post- Kesla, Tehsil - Barghat, Distt.- Seoni (M.P.).

Ref: Hon' able NGT orders dated 30th August 2022 in the matter pertaining to Appeal no. 06/2022 – Eco Med Solutions Vs Madhya Pradesh State Environment Impact Assessment Authority (MPSEIAA) & Others.

Hon' able NGT in its order dated 30th August 2022 in the matter pertaining to Appeal no. 06 / 2022, ordered the M.P. Pollution Control Board to inspect and report with regard to the exact distance in the matter.

The inspection was carried out by the undersigned on 14th September 2022. Based on the available information and the inspection following observations were made:

1. The concerned Common Bio-medical Waste Treatment Facility (CBWTF) M/s Krupa Wastages (Respondent No. 3) is located and operating at Village - Pindrai Khurd, Post-Kesla, Tehsil - Barghat, Distt.- Seoni (M.P.).
2. The above CBWTF was commissioned at the said location in 2005 after obtaining Consents (under the provisions of Air & Water Acts) and Authorization (under the provisions of BMW rules) from M.P. Pollution Control Board.
3. The facility has obtained Environmental Clearance from MPSEIAA vide letter no. - EC22B057MP198453 Dated - 22/01/2022 for modernization and expansion of the existing facility.
4. The CBWTF has obtained CTE-Expansion followed by CCA-Expansion after modernization and expansion of the facility and rendering the services to the Health Care Facilities operating in Seoni, Mandla, Balaghat, Chhindwara, Narsingpur & Dindori districts.
5. The validity of Air / Water Consent and Authorization granted to the facility is as follows:

Air/Water Consent	28/02/2023
Authorization under BMW Rules	28/02/2023
Authorization under Hazardous Waste Rules	31/07/2025.

6. The current maximum capacity of the CBWTF in terms of waste handling per day is Yellow Cat. -- 300.00, Red Cat. -- 25.00 White (Translucent) Cat. -- 3.00 Blue Cat. -- 160.00 Kg.
7. Currently the CBWTF is operating with following facilities:

SN	Facility	Number of units	Capacity
1.	Incinerator (Dry)	02	100 Kg/Hr 050 Kg/Hr (stand-by)
2.	Autoclave	02	500Lts/Cycle 100 Lts/Cycle
3.	Shredder	02	100 Kg/Hr 50 Kg/Hr
4.	DG-set	01	63 kVA
5.	Real time On-line Air Quality monitoring system	01	--
6.	BMW Collection Vehicles	07	--

8. The air pollution control system installed in the incinerator of the CBWTF include – 30 meters high chimney, cyclone & bag-filter. Earlier water scrubber was installed which has been replaced with the bag-filters during course of modernization & expansion.

9. The waste-water is generated from periodic washing of the vehicles this waste-water is being treated through an effluent treatment plant (ETP).
10. The facility has installed an ETP having a capacity of 5 KL. Various components of the ETP include – collection tank, grit chamber, oil-separator, dosing tank and sand-carbon filter.
11. The entire treated waste-water is being recycled and re-used for washings thus there is no discharge from the unit.

Location of School building

12. No Government School could be observed within 500 meters from the CBWTF boundaries. However, there is one Private Middle School namely, Ideal Unity Public School operating within 500 meters from the unit. The aerial distance of the School building from the stack of the CBWTF is about 252.78 meters (Google map enclosed as **Annexure 1**). It was informed by the School management that the School has been established at this location in 2013. Papers pertaining to the School building, such as land-use diversion, NOC from Panchayat, Permission from DEO etc. could not be furnished by the School Management.
13. A meeting was held with representative of the School Smt. Thakre (W/o Shri Gajesh Thakre the owner of the school) to know their grievances. She stated that presently there is no problem from the operation of the CBWTF after the modernization of the unit.
14. Air and water monitoring was carried out during the visit. The observations are as follows:

Air	Particulate matter	Combustion efficiency	HCl	SO ₂	NO ₂
Source (Stack)	45.89 mg/ Nm ³ Permissible- 50.0 mg/Nm ³	99.5 % Desirable- more than 99%	19.4 mg/ Nm ³ Permissible- 50.0 mg/Nm ³	--	--
Ambient	90.26 µg/m ³ Permissible- 100 µg/m ³	--	--	7.0 µg/m ³ Permissible- 80 µg/m ³	20.0 µg/m ³ Permissible- 80 µg/m ³

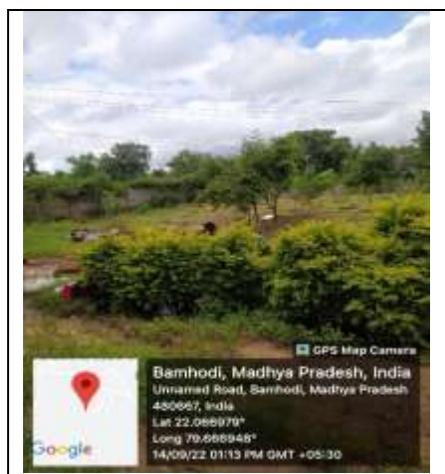
Treated Effluent from ETP outlet	pH	T. Solids	D. Solids	S. Solids	BOD	COD	Chloride
Permissible limit	5.5 to 9.0	--	2100 mg/ Lt	100 mg/ Lt	30.0 mg/ Lt	250.0 mg/ Lt	1000 mg/ Lt
Observed value	7.27	819 mg/ Lt	759 mg/ Lt	60 mg/ Lt	18.0 mg/ Lt	50.0 mg/ Lt	86.13 mg/ Lt

The report as above is placed for further necessary action in the matter.

(Dr Avinash Chandra Karera)
Chief Chemist

Annexure 1

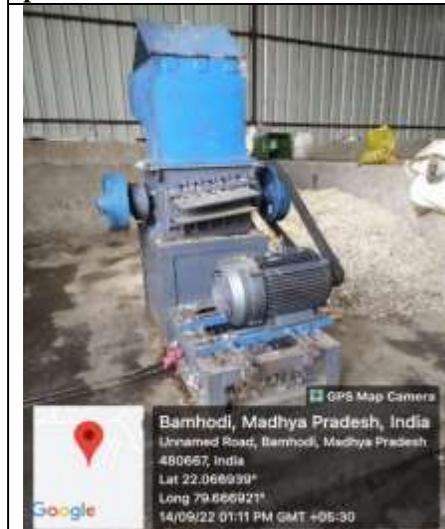




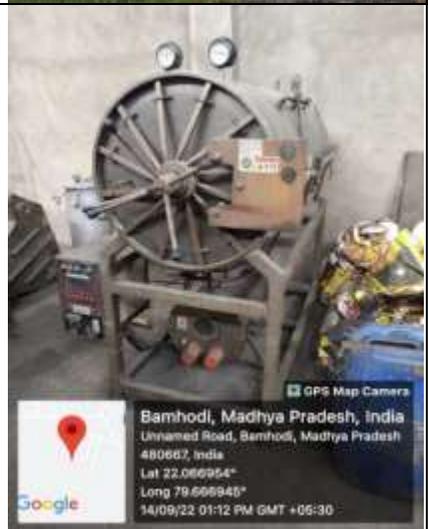
Boundary wall and plantation in the premises



Incinerator with APC system



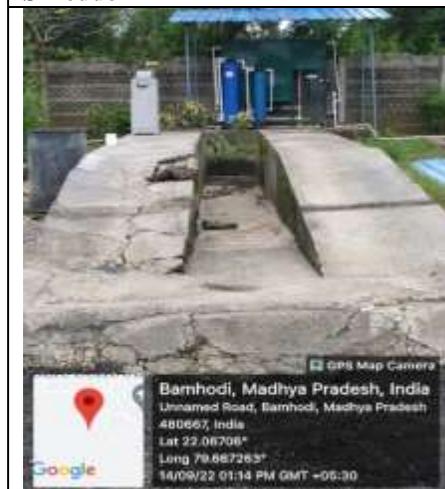
Shredder



Autoclave



DG Set



Vehicle wash area attached with ETP



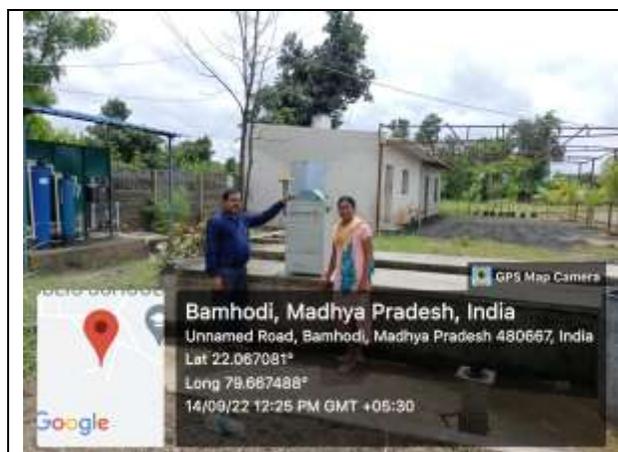
ETP



Storage of segregated BMW in covered area before final disposal



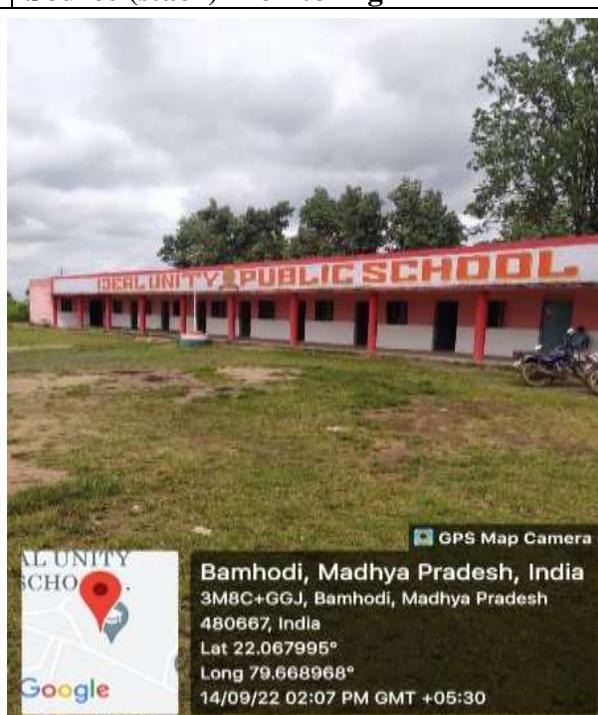
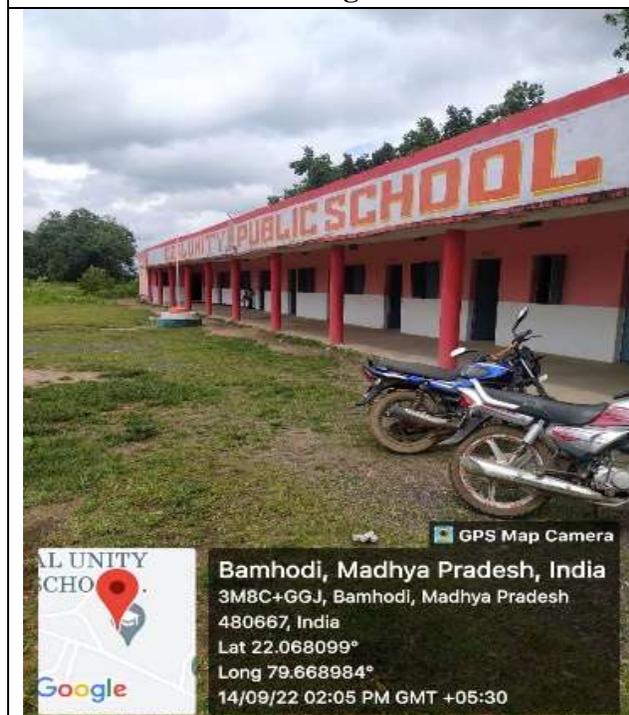
Storage of incineration ash covered area before disposal at CTSDF



Ambient Air Monitoring



Source (stack) Monitoring



Nearby Private Middle School Building